



**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO.37/2023(WZ)**

Sushant Subhash MoreApplicant
Versus

M/s Hotel Sayadri Puspa
& Ors.Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF
RESPONDENTS NO 22**

I Shankar Rajaram Jadhav Age: 49^{ys} the

Respondents No. 22 do hereby state on solemn
affirmation as under:

- (1) It submitted that this application is filed by Applicant alleging that there exists 100 hotels and farmhouses that have been constructed illegally on Yavateshwar to Kaas Road.
- (2) I'm filing this present Affidavit-in-Reply to oppose the grant of any reliefs to the Applicant as prayed for in the present Application. I



crave leave to file a further Additional Affidavit in Reply as and when sought necessary.

(3) At the outset, I deny each and every averment and allegation made in the present Application, which is contrary to and/or inconsistent with what has been stated in the present Affidavit-in-reply and nothing stated therein shall be construed as an admission for the want of any specific and para-wise denial or non-traverse unless and until the same is specifically admitted hereinafter.

(4) Findings of Joint Committee Report dated 02/03/2024

A. It is submitted that in *OBSERVATIONS & FINDINGS: at Para a) "...The committee verified the record and found that none of the objected structures is having built up area more than 20,000 sq.mtr."*



B. It is submitted that at Para b) 34 establishments conduct hotels, restaurants, or lodging and have built-up area under 20,000 sq m.

C. It is submitted that at Para c) None of the objected structures have obtained the prior permission of the Planning Authority to carry out constructions as required U/s 44 r/w 45 of the MRTP Act of 1966.

.... With the help of representative of the Town Planning Dept, the Committee ascertained the location of the objected structures. It is revealed that all the structures fall in the Buffer Zone and not in the Core Zone

D. It is submitted that at Para d) the Deputy Conservator of Forest has submitted a Report to the Collector, Satara. As per this Report, none of the objected structures violated the Forest Conservation Act.



- (5) Therefore, Answering Respondents submits with respect to “*para a and d)*” that The structures of Answering Respondent do not the attract the Environment Clearance and also not violated Forest Conservation Act.
- (6) It is further submitted that the structures Answering Respondent does not fall within the Buffer Zone as per the notification of Regulations for Conservation Zone in Satara Region dated 23/12/2021 and same is confirmed by the Joint Committee Report. Hence the Buffer Zone is permitted for uses.
- (7) It is submitted that Answering Respondent has applied for regularization construction. Hereto marked and annexed as **Annexure A**.
- (8) Hence this Affidavit.

Pune

Date: 6/08/2025

Res. Nos. 22,



VERIFICATION

I, Shankar Rajiram Jadhav, Age: 49 Yrs

do hereby state on solemn affirmation that what is stated forgoing Para's is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune

This 6th day of Aug, 2025

S.R. Jadhav

Respondents No. 22

Adv. for Respondents No. 22



BEFORE ME

mshukh

ADV. BHIMRAO A. DESHMUKH
Notary (Govt. of India) Reg. No.45581
This document consists of _____ pages

NOTED & REGISTERED
Serial No. 355
Date: 6/8/2025

1890

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रु. 100

ONE HUNDRED RUPEES



सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

महाराष्ट्र MAHARASHTRA

2023

80AA 487059

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मुद्रांक कोणत्या कारणासाठी वापरावयाचा आहे

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मुद्रांक वापरपाराचे संघर्ष नं.

संघर्ष पत्रा.

हस्त लेखणीचा संघर्ष नं.

पत्रा.

TREASURY OFFICE SA...
13 DEC 2023
STAMP HEAD CLERK

(श्री शंकर राजेंद्र जाधव)
७१, रामाचा मोट, सातारा.
संघर्ष नं. २३०१००६
दु. नि. अ. सातारा क. १
२३०१००६

हस्त लेखणीचा संघर्ष नं. पुढील धारजाची / हस्त लेखणीची सही
मुद्रांक खरेदी केला त्याची त्याच कारणासाठी
मुद्रांक खरेदी करून ६ महिन्यात वापरणे बंधनकारक आहे.

हमीपत्र

मा. कार्यकारी दंडाधिकारी सो, सातारा

यांचेसमोर

मी/आम्ही खाली सही करणार शंकर राजाराम जाधव वय-४५ वर्षे रा.आटाळी
ता.जि.सातारा आधार नं.८४८६ ८४८८ २८२५

1891

सत्य प्रतिज्ञेवर प्रतिज्ञापत्र करतो की, मी/आम्ही वरिल ठिकाणचे रहिवाशी असून मौजे आटाळी ता.जि.सातारा येथील मिळकत गट नं.३४४ याचे क्षेत्र १ हे ७४ आर पोख ० हे ०७ आर आकार १-७८ पै यामधील माझा असणारा हिस्सा संपुर्ण या जमीनीचे औद्योगिक/निवासी/वाणिज्य वापराकरीता बिनशेती/बांधकाम परवानगी मिळण्याबाबत आम्ही मा.उपविभागीय अधिकारी साो, सातारा/मा.जिल्हाधिकारी साो सातारा यांचेकडे विनंती अर्ज केलेला आहे. याकामी मी/आम्ही खालीलप्रमाणे सत्य प्रतिज्ञेवर कथन करतो की मौजे आटाळी ता.जि.सातारा येथील मिळकत गट नं.३४४ याचे क्षेत्र १ हे ७४ आर पोख ० हे ०७ आर आकार १-७८ पै यामधील माझा असणारा हिस्सा संपुर्ण या मिळकती बाबत कोणत्याही महसुल न्यायालयात तसेच दिवाणी न्यायालयामध्ये दावा दाखल नाही किंवा चालु नाही किंवा प्रलंबीत नाही. तसेच या मिळकतीमध्ये मी बांधकाम करणार असून सदर बांधकामास लागणारे पाणी व पिण्याचे पाणी याची सोय विहीरीमधुन खाजगी वाहतुकीने आणून करणार आहे शासनास मागणी करणार नाहीत.

वरिल सर्व मजकूर सत्य व बरोबर असून खोटा अगर चूकीचा आढळल्यास आम्ही भारतीय दंडविधान कायदा कलम २००, १९९, १९३(२) अन्वये दंडास/शिक्षेस पात्र राहिन.

दिनांक-१८.१२.२०२३

प्रतिज्ञापत्र करणार



Regd. No.	51237/3013
Solomently affirmed and signed before me by	
Shri/Shrimati	_____
of _____ Taluka	_____ Dist.
Who is identify by Shri.	_____
of _____	to whom i know personally
Place - Satara	
Date -	

28/12/23